

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Municipalities (Amendment) Bill, 2008

(Bill No. 5 of 2008)

(Jabe introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM-GOA MARCH, 2008

The Goa Municipalities (Amendment) Bill, 2008

(Bill No. 5 of 2008)

Α

BILL

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Fifty-eighth Year of the Republic of 5 India, as follows:—^{WAUL}

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment) Act, 2008.

(2) It shall be deemed to have come into force,on the 14th day of December, 2007.

2. Amendment of section 2.— In section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969), for clause (36), the following clause shall be substituted, namely:—

"(36) "population" means the population as ascertained at the last preceding Census of which the relevant figures have been published, but where figures of Census are not available, the population shall be ascertained from other relevant authenticated records maintained by the Government".

3. Repeal and saving.— (1) The Goa Municipalities (Amendment) Ordinance, 2007 (Ordinance No. 7 of 2007), is hereby repealed.

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Statement of Objects and Reasons

The term "population" as defined in clause (36) of section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969), (hereinafter referred to as the "said Act") means the population as ascertained at the last preceding Census of which the relevant figures have been published. The Bill seeks to amend said clause (36) of Section 2 of the said Act so as to provide that where figures of census are not available, the population shall be ascertained from other relevant authenticated records maintained by the Government.

The Bill also seeks to repeal the Goa Municipalities (Amendment) Ordinance, 2007 (Ordinance No.7 of 2007), promulgated by the Governor of Goa on 14/12/2007.

This Bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim-Goa 19th March, 2008. (JOAQUIM ALEMAO) Minister for Urban Development

Assembly Hall, Porvorim-Goa 19th March, 2008. (R. KOTHANDARAMAN) Secretary to the Legislative Assembly of Goa.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act, as if this Act was in force on the day on which such thing or action was done or taken.

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ANNEXURE

Extract of the clause (36) of the section 2 of the Goa Municipalities Act, 1968

(36) " population" means the population as ascertained at the last preceding census of which the relevant figures have been published;

Assembly Hall, Porvorim-Goa 19th March, 2008 (R. KOTHANDARAMAN) Secretary to the Legislative Assembly of Goa.